

- (c) by when the remaining persons are likely to be granted Indian citizenship?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) In the absence of any authentic survey, the accurate data of Sikh and Hindu refugees who came from Afghanistan and Pakistan during the last three years is not available.

(b) and (c) As per the data available in online system, 1595 Pakistani and 391 Afghanistani migrants of all religions have been granted Indian Citizenship in last 3 years (2016 to 2018). Provision for capturing online citizenship data of migrants from minority communities namely Hindu, Sikh, Buddhist, Jain, Parsi and Christian hailing from Afghanistan, Pakistan and Bangladesh was introduced in 2018. As per the available data, 295 Hindus and Sikhs from Afghanistan and Pakistan have been granted Indian Citizenship since then.

Use of photo authentication software 'PhotoDNA'

1158. SHRI DEREK O' BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether investigating agencies are using or intend to use the software 'PhotoDNA' in their investigations;
- (b) the details regarding the working and scope of the software; and
- (c) the details regarding the databases of photographs and images, including social media databases, being accessed while using the software?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS RAJ GANGARAM AHIR): (a) to (c) "Police" and "Public Order" are State subjects and prevention, detection, investigation of crime is the responsibility of States. Law Enforcement Agencies utilize various tools, software and technology for investigations.

PhotoDNA is a software tool of Microsoft and details about its working and scope have not been fully evaluated by the Central Government so far.

Citizenship on basis of religion

1159. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there has been any precedent post-independence where Government has granted citizenship on basis of religion, if so, the details thereof;

(b) what is the reason for the Buddhists to be included in proposed Citizenship Amendment Bill, 2016 while Buddhists from Sri Lanka, China, Bhutan and Myanmar are seemingly excluded;

(c) whether Government has amply consulted stake-holders from already vulnerable North Eastern States on their opinion, if so, the details thereof and if not, the reasons therefor; and

(d) whether Mizoram has been homeland for any Bangladeshi tribe in the past to be justifiable basis for the Bill?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) The objective of the Citizenship (Amendment) Bill, 2019 is to facilitate acquisition of Indian Citizenship by such migrants belonging to six minority communities namely Hindu, Sikh, Buddhist, Jain, Parsi and Christian hailing from Afghanistan, Pakistan and Bangladesh, who have taken shelter in India due to persecution on grounds of religion or fear of such persecution in their countries and have entered into India on or before 31-12-2014.

(c) "Citizenship" is listed at serial no. 17 in List 1-Union List in the Seventh Schedule of Constitution of India. Concerned stake-holders *i.e.* Ministry of Law and Justice, Ministry of Overseas Indian Affairs and security agencies were consulted before introducing The Citizenship Amendment Bill, 2016 in Parliament. The Bill was referred to a Joint Committee of the Parliament which consulted various stakeholders including North Eastern States while examining the Bill.

(d) The Bill is not state-specific. It is applicable to all States and Union Territories. The objective of the Citizenship (Amendment) Bill, 2019 is to facilitate acquisition of Indian Citizenship by migrants belonging to the six specified communities *i.e.* Hindu, Sikh, Buddhist, Jain, Parsi and Christian from Afghanistan, Pakistan and Bangladesh, who have taken shelter in India due to persecution on grounds of religion or fear of such persecution in their countries and have entered into India on or before 31-12-2014.

(e) "Citizenship" is listed at serial no. 17 in List 1-Union List in the Seventh Schedule of Constitution of India. Concerned stake-holders *i.e.* Ministry of Law and Justice, Ministry of Overseas Indian Affairs and security agencies were consulted before introducing The Citizenship Amendment Bill, 2016 in Parliament. The Bill was referred to a Joint Committee of the Parliament which consulted various stakeholders including North Eastern States while examining the Bill.

(d) The Bill is not state-specific. It is applicable to all States and Union Territories. The objective of the Citizenship (Amendment) Bill, 2019 is to facilitate acquisition of Indian Citizenship by migrants belonging to the six specified communities *i.e.* Hindu, Sikh, Buddhist, Jain, Parsi and Christian from Afghanistan, Pakistan and Bangladesh, who have taken shelter in India due to persecution on grounds of religion or fear of such persecution in their countries and have entered into India on or before 31-12-2014.

Salary of guest teachers in NDMC schools

†1160. SHRI RAM NATH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any proposal to increase salaries of guest teachers working in New Delhi Municipal Council (NDMC) schools is pending;

(b) whether salaries of guest teachers of other schools have been increased besides the said municipal council in Delhi;

(c) by when salaries of guest teachers of NDMC schools will be increased; and

(d) by when other facilities such as leave etc., will be approved for guest teachers apart from increasing their salary?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS RAJ GANGARAM AHIR): (a) The New Delhi Municipal Council has informed that no proposal to increase the salary of guest teachers working in New Delhi Municipal Council (NDMC) schools is pending.

(b) The Directorate of Education, Government of NCT of Delhi has informed that the remuneration of guest teachers has been last enhanced on 11.10.2018.

(c) The salary of guest teachers working in NDMC Schools has been increased with effect from 08.02.2019.

(d) No such proposal is under Consideration in NDMC for other facilities such as leave etc. to the guest teachers.

CCTV cameras in prisons

1161. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) number of prisons currently operational, State-wise;

(b) number of prisons which have not yet established CCTV camera based monitoring, State-wise;

†Original notice of the question was received in Hindi.